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(2019) 09 CHH CK 0173

Chhattisgarh High Court

Case No: Writ Petition (S) No. 8056 Of 2019

Raghunath Ram Sahu APPELLANT

Vs

State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 27, 2019 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: K.P. Sahu, P. Acharya

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. Challenge in the present writ petition is to the order dated 23.8.2019 (Annexure P-1) whereby the petitioner has been transferred from Depot

Magarlod, North Singpur, Forest Division, Dhamtari to Gariyaband Forest Division, District Gariyaband.

- 2. Contention of the counsel for the petitioner is that the petitioner is more than 61 years of age and has got only 9 months service left for his
- superannuation.
- 3. Considering the fact that the petitioner has got only 9 months service left for his superannuation, the impugned order of transfer at this juncture does
- not prima facie seems to be proper, legal and justified, particularly taking into consideration the transfer policy of the State Government itself.
- 4. Given the said fact, let the petitioner within 10 days from today make a suitable representation to the respondents which in turn shall be considered
- and decided by the respondents as expeditiously as possible, preferably within a period of 45 days from the date of receipt of representation.

5. Till the representation is decided, the effect and operation of the impugned order of transfer (Annexure P-1) shall remain stayed so far as the petitioner is concerned.

6. With the aforesaid, the writ petition stands disposed of.